

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF
MPL AUTOMOBILES AGENCY PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	MPL AUTOMOBILES AGENCY PRIVATE LIMITED
2	Date of incorporation of Corporate Debtor	21/08/2003
3	Authority under which Corporate Debtor is incorporated/ registered	Incorporated under the Companies Act 1956 and registered with Ministry of Corporate Affairs RoC –Chennai
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U34103TN2003PTC051429
5	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office as per RoC records: F1, Abul Regency, 1st Floor, No.6, South Mada Street, Srinagar Colony, Saidapet Chennai Chennai TN 600015 IN
6	Date of closure of Insolvency Resolution Process	06/01/2022
7	Liquidation commencement date of Corporate Debtor	07/01/2022 (Hon'ble NCLT passed Liquidation Order dated 07/01/2022)
8	Name and registration number of the Insolvency Professional acting as Liquidator	C. Prabakaran IBBI/IPA/-001/IP-P01596/2018-2019/12444
9	Address and e-mail of the Liquidator, as registered with the Board.	Address: Plot No 9, Kavi Gardens, Opp. Chavera School, BU POST, Somaiyampalayam, Coimbatore, Tamil Nadu- 641046 Email: cpninsolvency@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	Address: BKC Centre, 31E, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai - 400053 Email: liq.mplauto@gmail.com
11	Last Date for submission of claims	06.02.2022

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench has ordered liquidation of the **MPL AUTOMOBILES AGENCY PRIVATE LIMITED** vide order dated 07.01.2022.

The stakeholders of **MPL AUTOMOBILES AGENCY PRIVATE LIMITED** are hereby called upon to submit their claim with proof on or before 06.02.2022, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07.01.2022

Place: Chennai

(Liquidator of MPL AUTOMOBILES AGENCY PRIVATE LIMITED)

